

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3320 of 2020

Vikash Yadav Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. G. K. Sinha, Advocate
For the Opp. Party : Mr. Shiv Kumar Sharma, A.P.P.

02/29.06.2020 Defects as pointed out by the office are ignored.

Heard Mr. G. K. Sinha, learned counsel for the petitioner and
Mr. Shiv Kumar Sharma, learned A.P.P. for the State.

Petitioner has been made accused in connection with Chiniya
P.S. Case No. 79 of 2019 corresponding to G. R. No. 132 of 2020.

It has been alleged that the brother of the informant was shot at
by Bitan Yadav. The petitioner is said to have caught hold of the
brother of the informant.

Since specific allegation of firing at the brother of the informant
has been levelled against Bitan Yadav, the petitioner, named above, is
directed to be released on bail on furnishing bail bond of Rs. 10,000/-
(Rupees Ten Thousand) with two sureties of the like amount each to
the satisfaction of learned Chief Judicial Magistrate, Garhwa, in
connection with Chiniya P.S. Case No. 79 of 2019 corresponding to
G. R. No. 132 of 2020.

(Rongon Mukhopadhyay, J.)